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FORM NO. 4

D.A. NO. CCP 65/06
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Notes of the Registry

Orders of the Tribunal

28/7/08

Petitioner by Sh. M.N. Banerjee on
behalf of Sh. Sh. A.P. Shrivastava
Respondents by Sh. S.A. Dharmadhikari

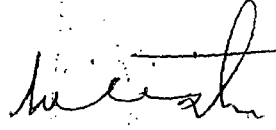
Respondents have filed an affidavit
dated 13th March 08, stating therein
that a sum of Rs. 2,10,511/- has been
paid on account of DCRG, along with
interest vide Bank Draft No. 469069
dated 26/2/08.

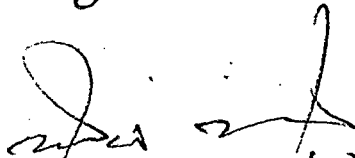
Respondents have also placed on
record a communication addressed to
~~Zonal~~ Zonal Accounts officer, Bhopal
on the above aspects, besides the
pay order of the said date.

In the above circumstances, we are
of the considered view that the
direction issued by this Tribunal
on 18th Feb 08 has been fully
complied with.

In the circumstances, the directions
of this Tribunal in the main case itself
have also been complied with.

This contempt petition is disposed
of, and notice discharged.


(P.K. Chatterji)
AM


(Mukesh Kumar Gupta)
JM

ea.